

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**      **SHRI SATYA RANJAN PRASAD**  
                         **HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/13/KOB/2023
SECTION	241,242 C/ACT
NAME OF PARTIES	BABURAJAN SUKUMARAN V/S SNAPZ BUILDERS AND PROPERTIES PVT LTD & 7 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	ANJU SAMSON, YOGINDUNATH S, R ARUN.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office  
Notes

15 Nov 2023

## O R D E R

**CP(C/ACT)/13/KOB/2023**

Learned counsel, Ms. Anju Samson appears on behalf of the petitioner. Learned counsel, Mr. Athul M V appears on behalf of R1 to R6 through virtual mode and submits that the counter has been filed. There is no representation for R7 & R8. Even reply has not been filed despite being given sufficient opportunities. Hence, right of R7 and R8 to file reply stands forfeited. Counsel for the petitioner seeks time to file rejoinder. They may do so by following the procedure specified under NCLT Rules, 2016 within two weeks' time.

List this matter for further consideration on **08/01/2024**.

**Sd /-**

**Satya Ranjan Prasad**  
**Member (Technical)**

**SD /-**

**JUSTICE T KRISHNA VALLI**  
**MEMBER (JUDICIAL)**